

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA
CORRIGENDUM**

**CORRIGENDUM
TO
ADJUDICATION ORDER Ref. No. Order/AN/SM/2024-25/30828-30830**

1. Whereas, an Adjudication Order no. Order/AN/SM/2024-25/30828-30830 (hereinafter referred to as 'Order') has been passed in the matter of ETT Limited.
2. The Penalty Amount in words wrt the Noticees captured in the said Order at page 16, has been inadvertently mentioned as "One Lakh only" instead of "Two Lakhs only".
3. Accordingly, the Penalty Amount in words in the said Order appearing at page 16, shall be read as "Two Lakhs only".
4. The order bearing Ref. No. Order/AN/SM/2024-25/30828-30830 shall always be read with this 'Corrigendum' and other contents of the Order shall remain unchanged.
5. A copy of this Corrigendum shall be served upon the Noticees, and also to the Securities and Exchange Board of India.

**DATE: September 30, 2024
PLACE: MUMBAI**

**AMAR NAVLANI
ADJUDICATING OFFICER**